

[English]

Papers to be Laid. Shri Bhajan Lal.

12.04 hrs.

[English]

PAPERS LAID ON THE TABLE

Environment (Protection) Third Amendment Rules, 1987

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI BHAJAN LAL): I beg to lay on the Table a copy of the Environment (Protection) Third Amendment Rules, 1987 (Hindi and English versions) published in Notification No. S.O. 443 (E) in Gazette of India dated the 28th April, 1987 under section 26 of the Environment (Protection) Act, 1986. [Placed in Library. See No. LT-4345 87].

SHRI INDRAJIT GUPTA: (Basirhat): You also agreed with me that there is a lacuna in our rules of procedure.

[Translation]

MR. SPEAKER: All of you should try to remove that lacuna.

(Interruptions)

[English]

SHRI INDRAJIT GUPTA: Now, who is to take the initiative in that matter?

MR. SPEAKER: Why should I take the initiative? It is for the House to consider.

PROF. MADHU DANAVATE: (Rajapur): My motion is pending. (Interruptions).

SHRI INDRAJIT GUPTA: This issue may come up again and again. How are you going to deal with it?

MR. SPEAKER: You can take it up in the Rules Committee also.

SHRI INDRAJIT GUPTA: It is never taken up in the Rules Committee unless you take the initiative.

PROF. MADHU DANAVATE: Our motion is pending.

MR. SPEAKER: I will see.

(Interruptions)

SHRI P. KOLANDAIVELU: (Gobichettipalayam): I have given an adjournment motion with regard to Heavy Vehicles Factory at Avadi.

[Translation]

MR. SPEAKER: Shri Kolandaivelu, you may bring it under Rule 377.

[English]

It is not a matter for adjournment motion. You can mention it in the House under Rule 377.

SHRI P. KOLANDAIVELU: There the workers are on hunger strike.

MR. SPEAKER: You have got other ways to raise it.

SHRI BALWANT SINGH RAMOOWALIA (Sangrur): Vijay Ghat, the Samadhi of Lal Bhadur Shastri, is being desecrated. It is a serious matter.

[Translation]

MR. SPEAKER: You may give it in writing, otherwise what can I do?

(Interruptions)

MR. SPEAKER: Shri Ramoowalia, I cannot do anything unless you give it in writing.

(Interruptions)

MR. SPEAKER: You may bring it under Rule 377; there is no time left now, we will take it later.

(Interruptions)

[*English*]

SHRI P. KOLANDAIVELU: Sir, today's calling-attention can be converted into a discussion under Rule 193.

[*Translation*]

MR. SPEAKER: We will see to that. We will do that later. Shri Rajesh Pilot.

Report of the Comptroller and Auditor General of India for 1986 - Union Government (Commercial - Pt II - Hindustan Shipyard Limited

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI RAJESH PILOT): I beg to lay on the Table a copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1986—Union Government (Commercial)—Part II—Hindustan Shipyard Limited, under Article 151 (1) of the Constitution. [Placed in Library. See No. LT - 4346/87.]

Notifications under Customs Act, 1962 and Reports on the working of various banks under Banking Companies (Acquisition and Transfer of the Undertakings) Act, 1970 and 1980

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): I beg to lay on the Table—

- (1) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :-

(i) G.S.R. 412(E) published in Gazette of India dated the 24th April, 1987 together with an explanatory memorandum res-

cinding Notification No. 117/83-Customs dated the 15th June, 1983. [Placed in Library. See No. LT - 4347/87.]

(ii) G.S.R. 413(E) published in Gazette of India dated the 24th April, 1987 together with an explanatory memorandum making certain amendments to Notification No. 114/87-Customs dated the 1st March, 1987 so as to omit the redundant entry No. 12 in the said notification. [Placed in Library. See No. LT - 4348/87.]

- (2) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944 :-

(i) G.S.R. 411(E) published in Gazette of India dated the 24th April, 1987 together with an explanatory memorandum making certain amendments to Notification No. 49/86-Central Excise dated the 10th February, 1986 so as to exempt parts of footwear used in the factory of production itself in the manufacture of footwear from the whole of the duty of excise. [Placed in Library. See No. LT - 4349/87.]

(ii) G.S.R. 418(E) published in Gazette of India dated the 28th April, 1987 together with an explanatory memorandum prescribing an effective rate of excise duty of Rupees 40 per kilogram in respect of polyurethane foam block. [Placed in Library. See No. LT - 4350/87.]

(iii) G.S.R. 419(E) published in Gazette of India dated the 28th April, 1987 together with an explanatory memorandum regarding exemption to products of polyurethane foam made from duty paid polyurethane foam block from the whole of the duty

- of excise leviable thereon [Placed in Library See No LT - 4351/87]
- (iv) G S R 420(E) published in Gazette of India dated the 28th April, 1987 together with an explanatory memorandum making certain amendments to Notification no 132/86-Central Excises dated the 1st March 1986 so as to provide that the exemption would also apply to polyamide chips used in the manufacture of nylon monofilament yarn and to extend full exemption to plastic materials which are reprocessed from waste and scrap [Placed in Library See No LT - 4352/87]
- (3) A copy of Notification No F 4(5) W&M/87 (Hindi and English versions) dated the 27th April, 1987 regarding market loans [Placed in Library See No LT - 4353/87]
- (4) A copy each of the following reports (Hindi and English versions) under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980 -
- (i) Report on the working and activities of the Central Bank of India for the year ended the 31st December, 1986 along with Accounts and the Auditor's Report thereon [Placed in Library. See No. LT-4354/87]
- (ii) Report on the working and activities of the Bank of India for the year ended the 31st December, 1986 along with the Accounts and the Auditor's Report thereon [Placed in Library See No LT - 4355/87]
- (iii) Report on the working and activities of the Bank of Baroda for the year ended the 31st December, 1986 along with Accounts and the Auditor's Report thereon [Placed in Library See No LT-4356/87]
- (iv) Report on the working and activities of the UCO bank for the year ended the 31st December 1986 along with the Accounts and Auditor's Report thereon [Placed in Library See No LT-4357/87]
- (v) Report on the working and activities of the Canara Bank for the year ended the 31st December, 1986 along with the Accounts and the Auditor's Report thereon [Placed in Library See No LT-4358/87]
- (vi) Report on the working and activities of the Syndicate Bank for the year ended the 31st December, 1986 along with Accounts and the Auditor's Report thereon [Placed in Library See No LT - 4359/87]
- (vii) Report on the working and activities of the Union Bank of India for the year ended the 31st December, 1986 along with Accounts and the Auditor's Report thereon [Placed in Library See No LT - 4360/87]
- (viii) Report on the working and activities of the Allahabad Bank for the year ended the 31st December, 1986 along with Accounts and the Auditor's Report thereon [Placed in Library See No LT - 4361/87]
- (ix) Report on the working and activities of the Indian Bank for the year ended the 31st December, 1986 along with Accounts and the Auditor's Report thereon [Placed in Library See No. LT-4362/87].

(x) Report on the working and activities of the Indian Overseas Bank for the year ended the 31st December, 1986 along with Accounts and the Auditor's Report thereon. [Placed in Library. See No. LT - 4363/87.]

(xi) Report on the working and activities of the Andhra Bank for the year ended the 31st December, 1986 along with Accounts and the Auditor's Report thereon. [Placed in Library. See No. LT-4364/87].

(xii) Report on the working and activities of the Corporation Bank for the year ended the 31st December, 1986 along with the Accounts and the Auditor's Report thereon. [Placed in Library. See No. LT - 4365/87]

(xiii) Report on the working and activities of the New Bank of India for the year ended the 31st December, 1986 along with Accounts and the Auditor's Report thereon. [Placed in Library. See No. LT- 4366/87.]

(xiv) Report on the working and activities of the Oriental Bank of Commerce for the year ended the 31st December, 1986 along with Accounts and the Auditor's Report thereon. [Placed in Library. See No. LT - 4367/87.]

(xv) Report on the working and activities of the Bank of Maharashtra for the year ended the 31st December, 1986 along with Accounts and the Auditor's Report thereon. [Placed in Library. See No. LT - 4368/87.]

[*Translation*]

MR. SPEAKER. You take it up in the

Rules Committee. We will be able to do it if we all unite together

.....(*Interruptions*)...

[*English*]

MR. SPEAKER. We have got a Call Attention Motion. If the House agrees, Item No 9 may be taken up after the other business.

SHRI P KOLANDAIVELU Are we taking it up today?

MR. SPEAKER: Let us see after the business.

Review on the working of and Annual Report of the Indian Association for Cultivation of Science for 1985-86

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS AND SPACE (SHRI K R NARAYANAN) I beg to lay on the Table--

- (1) A copy of the Annual Report (Hindi and English versions) of the Indian Association for the Cultivation of Science, Calcutta for the year 1985-86 along with Audited Accounts.
- (2) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Association for the Cultivation of Science, Calcutta, for the year 1985-86. [Placed in Library. See No. LT- 4369/87.]

Notifications under All India Services Act, 1951

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY

OF HOME AFFAIRS (SHRI P CHIDAMBARAM) I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act 1951 -

- (1) The Indian Police Service (Appointment by Competitive Examinations) Amendment Regulations 1987 published in Notification No G S R 278 in Gazette of India dated the 18th April, 1987
- (2) The Indian Police Service (Probation) Amendment Rules, 1987 published in Notification No G S R 279 in Gazette of India dated the 18th April, 1987
- (3) The Indian Police Service (Probationers' Final Examination) Regulations, 1987 published in Notification No G S R 277 in Gazette of India dated the 18th April, 1987 [Placed in Library No LT- 4370/87]

12.06 hrs.

MESSAGES FROM RAJYA SABHA

[English]

SECRETARY-GENERAL Sir I have to report the following messages received from the Secretary-General of Rajya Sabha

- (i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 3) Bill, 1987, which was passed by the Lok Sabha at its sitting held on the 28th April, 1987, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill "

- (ii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Payment of Gratuity (Amendment) Bill, 1987 which has been passed by the Rajya Sabha at its sitting held on the 5th May 1987 "
- (iii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Coconut Development Board (Amendment) Bill, 1987, which has been passed by the Rajya Sabha at its sitting held on the 5th May, 1987."
- (iv) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 5th May, 1987, agreed without any amendment to the Merchant Shipping (Amendment) Bill, 1987, which was passed by the Lok Sabha at its sitting held on the 6th March, 1987

BILLS, AS PASSED BY RAJYA SABHA

[English]

SECRETARY GENERAL Sir, I lay on the Table the following two Bills as passed by the Rajya Sabha -

- (1) The Payment of Gratuity (Amendment) Bill, 1987
- (2) The Coconut Development Board (Amendment) Bill, 1987